

[Shri B. Rajaravivarma]

Even funds earmarked for SC and ST under schemes like Kutir Jyothi and Jal Dhara have not been adequate to improve the living conditions of the SC and ST people. I come from the rural area and I know the kind of misery they live in. That is why our hon. Chief Minister of Tamil Nadu, Dr. Puratchi Thalivi has announced several schemes in the current year budget for SC and ST people. Under the directions of our hon. Chief Minister, a ten point programme has been launched for the socio-economic development of the people of Tamil Nadu. Rs. 80 crore was earmarked for this purpose and works are under way.

Since children are the future of the country, our hon. Chief Minister has launched a landmark scheme to give financial assistance to the female children belonging to SC and ST since girl child is a battered one in the society and that poor SC and ST people are not able to send their daughters to school after 5th standard for want of money. Under the scheme Rs. 100 is given to each of such girl child enabling her to go to school. Therefore education to girl child will go a long way in realising the goal of women emancipation. I urge upon the Minister to launch such schemes for the welfare of SC and ST people.

Here I am reminded of what the architect of our Constitution, Dr. Ambedkar said while referring to his contribution in making the Constitution. He said: "I have not come to this august forum with any greater purpose than to serve the cause of the downtrodden". I am sure, this Government which celebrated his centenary making several commitments

will not confine itself to words, but execute schemes to improve the conditions of SC and ST people.

With these words, I conclude.

MR. DEPUTY-SPEAKER: Mr. Verma, for your information I may say that reading a prepared speech in the House is not warmly welcomed.

18.22 hrs.

MOTION RE: CONTEMPT OF  
THE HOUSE BY SOME  
PERSONS FROM THE VISITORS'  
GALLERY

MR. DEPUTY-SPEAKER: As the House is aware, at about 11.06 hours today, a visitor calling himself Manmohan Singh Tiwari, son of Shri Prag Dutt, shouted slogans from the Visitor's Gallery. Another visitor calling himself Mohan Pathak, son of Shri Hargobind Pathak jumped down from the Visitor's Gallery and also shouted slogans. The Security Officers took them into custody immediately and interrogated them. The visitors have made statements but have not expressed regrets for their action.

I bring it to the notice of the House for such action as the House may deem fit.

THE MINISTER OF STATE IN THE  
MINISTRY OF HUMAN RESOURCE  
DEVELOPMENT (DEPARTMENT OF  
YOUTH AFFAIRS AND SPORTS) AND  
MINISTER OF STATE IN THE MINISTRY  
OF PARLIAMENTARY AFFAIRS (SHRI  
MUKUL WASNIK): I beg to move:

"This House resolves that the  
person calling himself Manmohan

Singh Tiwari, son of Shri Prag Dutt, who shouted slogans from the Visitor's Gallery and Mohan Pathak, son of Shri Hargobind Pathak, who jumped down from the Visitor's Gallery and also shouted slogans at about 11.06 hours today, and whom the Security Officers took into custody immediately have committed a grave offence and are guilty of the contempt of the House.

This House further resolves that they be sentenced to rigorous imprisonment till 6.00 p.m. on 26th August, 1994 and sent to Tihar Jail, Delhi." (*Interruptions*)

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): May I make a submission, Sir? They should not be sent to Tihar Jail. They can be kept under the custody here. What I am trying to convey is that these are students who have had an emotional outburst and have done something wrong. But it should not harm them in the future. They have committed a mistake and we condemn that. (*Interruptions*)

MR. DEPUTY-SPEAKER: The question is:

"This House resolves that the person calling himself Manmohan Sigh Tiwari, son of Shri Prag Dutt, who shouted slogans from the Visitor's Gallery and Mohan Pathak, son of Shri Hargobind Pathak, who jumped down from the Visitor's Gallery and also shouted slogans at about 11.06 hours today, and whom the Security Officers took into custody immediately, have committed a grave offence and are guilty of the contempt of the House.

This House further resolves that they be sentenced to rigorous imprisonment till 6.00 p.m. on 26th August, 1994 and sent to Tihar Jail, Delhi."

*The Motion was adopted.*

MR. DEPUTY-SPEAKER: Now, the House stands adjourned to meet again tomorrow, the 25th August 1994 at 11 a.m.

**18.25 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 25, 1994/Bhadra 3, 1916 (Saka)*

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